

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/TT/2016

Subject : Determination of transmission tariff for 400 kV D/C Meja-Allahabad transmission line alongwith associated bays at Allahabad under "Transmission System associated with Meja TPS" in Northern Region.

Date of Hearing : 13.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Ms. Swapna Seshadri, Advocate, MUNPL
Shri Rajeev Srivastava, Advocate, UPPCL
Ms. Gargi Srivastava, Advocate, UPPCL
Shri R.B. Sharma, Advocate, BRPL
Shri Sanjay Srivastava, MUNPL
Ms. Saloni Saeheti, MUPNL

Record of Proceedings

The representative of petitioner submitted that:-

- a) The instant petition has been filed for 400 kV D/C Meja-Allahabad transmission line alongwith associated bays at Allahabad under "Transmission System associated with Meja TPS" in Northern Region.
- b) As per investment approval dated 8.3.2013, the schedule date of completion of instant assets was 7.7.2015. Against which, the subject assets were commissioned on 9.11.2016. Thus, there is a time over-run of 16 months.
- c) Delay was mainly on account of severe RoW issues in March and April 2016 and delay in commissioning of units of Meja generating station.



- d) The instant asset was ready in April, 2016, but it was commissioned only in November, 2016 because of non-availability of bays at NTPC end from April to November, 2016. Accordingly, prayed for approval for COD of the 400 kV D/C Allahabad-Meja line from 10.11.2016 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations.
- e) The transmission charges for the instant assets from 10.11.2016 till the commissioning of the generating station should be borne by Meja Urja Nigam Pvt. Ltd. (MUNPL).
2. The learned counsel of the MUNPL submitted that:-
- a) The Meja -Allahabad 400 kV D/C transmission line was conceived and developed not only for evacuation of power of the Meja generating station, but also for integrating the transmission system being developed by the Uttar Pradesh Power Transmission Corporation Ltd. (UPPTCL). It is a System Strengthening Scheme to integrate the downstream system of UPPTCL in order to facilitate transfer of power from other generating stations such as Bara, Karchana, etc and to help in increasing the security and reliability of grid.
- b) The petitioner has prayed for approval of COD as April, 2016 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations and payment of transmission charges. MUNPL's liability to pay the charges is limited to the Indemnification Agreement dated 17.4.2013.
- c) In the 29th standing Committee meeting dated 29.12.2010 and 19th NRPC meeting dated 4.1.2011, Chief Engineer, CEA stated that in view of the Meja-Allahabad 400 kV D/C line, Rewa Road-Allahabad (PG) 400 kV D/C line shall not be required. NRPC concurred with the proposal. Regarding early utilization of Meja-Allahabad line it was agreed in the meeting held in CEA on 2.8.2016 that UPPTCL would pay the fixed charges of this line till the commissioning of the 1st unit of Meja generation.
- d) As the instant transmission line will be used by not only by MUNPL but by all the beneficiaries, tariff for the instant asset has to be included in the PoC and shared by all DICs from the date of commercial operation.
- e) The petitioner has established instant transmission line for carrying 1700 MW of power whereas the requirement is to carry only 380 MW from Meja to Allahabad.
3. The learned counsel of BRPL submitted that as per Section 38(2) (c) of the Electricity Act, 2003 it is the responsibility of CTU to ensure development of an efficient, co-ordinated and economical system of inter-State transmission lines for smooth flow of electricity from generating stations to the load centers. The issue that is required to be decided is whether MUNPL will bear the transmission charges or UPPTCL.
4. The learned counsel for UPPCL submitted that reply has already been filed in the matter and they would file Written Submissions.



5. The representative of petitioner clarified that Meja-Allahabad transmission line is a purely an inter-State line, for evacuation and transfer of 900 MW power from Meja along with other generation projects like Bara, Karchanna etc. in Uttar Pradesh. UPPTCL had proposed a composite transmission scheme. Further, in 29th SCM of NR held on 29.12.2010, "NTPC requested to evolve associated transmission system for transfer of power from Meja TPS to the Northern region beneficiaries other than Uttar Pradesh". In order to transfer 400 MW power from Meja TPS to the other Northern region beneficiaries, Meja-Allahabad 400 kV D/c was planned. Further, when an inter-state transmission system is developed, it naturally integrates with the intra-State transmission connected to the grid. The instant transmission line was planned only because of Meja TPS. In absence of Meja TPS, there was no need of this line.

5. In response to a query of the Commission regarding need for establishing a 1700 MW line, the representative of petitioner clarified that whenever they connect a station to a grid point they carry out a load flow study and the capacity is determined by taking various factors into consideration besides the generation that is required to be evacuated. Accordingly, the instant line was discussed in various forums and established.

6. The Commission directed the petitioner to file the following information, on affidavit by 11.5.2017 with a copy to the respondents:-

- a) PERT Chart;
- b) CPM analysis;
- c) Clarify, whether the asset has been put to use;
- d) Revised tariff forms and cost data as per actual COD;
- e) Status of bays at Meja end which are in the scope of MUNPL; and
- f) CEA charging certificate

7. The additional information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be decided on the basis of the information on record.

8. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

